

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 68/MP/2017

Subject : Petition under section 79(1) (c) read with 79(1)(f) of the Electricity Act,2003 seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner.

Date of Hearing : 7.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S. Jha, Member

Petitioner : DB Power (Madhya Pradesh) Limited

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Deep Rao, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceeding

Learned counsel for the Petitioner requested to adjourn the matter due to non-availability of the arguing counsel in the matter. The Respondent had no objection in this regard.

2. After hearing the learned counsel for the Petitioner, the Commission adjourned the Petition.

3. The petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**